

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 365/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of Asset I: Extension of 220 kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2- Extension of 400 kV Vadodara (GIS) Substation: 3 nos of bays (2 nos line bays and 1 no. bus reactor bay) including 1x125 MVAR, 400 kV Bus reactor under "Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and Others
- Parties present** : Ms. Suparana Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Amit Kumar Jain, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. S. Raju, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that pursuant to the direction of the Commission in the RoP dated 12.9.2019 regarding the use of Assets-I and II, CEA held a meeting with the petitioner and the concerned stakeholders on 21.5.2019 wherein the issue of utilization of Asset-I was resolved. She, however, sought adjournment as the matter regarding utilization of Asset-II is yet to be decided for which a meeting is scheduled to be held at the end of December, 2019 and urged the Commission that the matter may be taken up in January, 2020.

2. The Commission allowed the request of the petitioner. The Commission further directed the petitioner to submit CEA and RLDC certificates in respect of Asset-II on affidavit with an advance copy to the respondents by 10.12.2019.



3. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

